

CC No : 01/2015
ECIR : DLZO/15/2014/AD(VM)
U/S : 3 and 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

17.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: Sh. Rajat Manchanda, ld. counsel for applicant Ajeit Saksena.

Ld. Counsel for applicant Ajeit Saksena has filed an affidavit in compliance of order dated 07.07.2020 whereby the applicant was permitted to visit abroad w.e.f. 10.07.2020 to 11.09.2020. Ld. Counsel for the applicant submits that he has mentioned necessary address and phone number of the applicant in the said affidavit and further FDR for a sum of Rs. 5 Lac is already lying on court record.

No specific order is required to be passed on this affidavit.

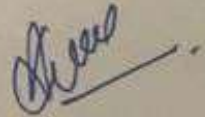
Copy of this order be sent to Ld. Counsel for applicant and a copy be also sent to Ld. Counsel for ED through whats app/e.mail. ED shall inform the Immigration Department regarding aforesaid compliance.



Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

Signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/17.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

